

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
**CONTEMPT PETITION NO.060/00094/2019
ORIGINAL APPLICATION NO.060/01145/2018
Chandigarh, this the 31st day of October, 2019**

...
**CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MR. PRADEEP KUMAR, MEMBER (A)**

Satish Kumar Group-C employee, son of Sh. Hari Dutt working as Executive Assistant, Office of Chief Commissioner, Customs and Central Excise, Chandigarh Zone, 1st Floor, Central Revenue Building, Plot No. 19, Sector 17-C, Chandigarh.

....**Petitioner**

**(Present: Mr. Arshdeep Singh, Advocate for Mr. Vivek Sharma,
Advocate)**

Versus

Sh. Pranab Kumar Dass, Chairman, Central Board of Excise and Customs, Ministry of Finance, North Block, New Delhi – 110001.

....**Respondent**

(Present: Mr. Sanjay Goyal, Advocate)

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. Learned counsel for the parties agreed that this C.P. has been rendered infructuous, as the order of this Court, non-compliance whereof is alleged in this petition, has now been complied with by the respondents.
2. Ordered accordingly. Notices stand discharged.

**(PRADEEP KUMAR)
MEMBER (A)**

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**(SANJEEV KAUSHIK)
MEMBER (J)**
Dated: 31.10.2019